

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Thursday, 15th November, 1956

The Lok Sabha met at eleven of the
Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 hrs.

PAPER LAID ON THE TABLE

JOINT STATEMENT BY PRIME MINISTERS
OF BURMA, CEYLON, INDONESIA AND
INDIA

The Prime Minister and Minister of
External Affairs (Shri Jawaharlal
Nehru): Sir, I beg to lay on the
Table of the House a copy of the
Joint Statement made yesterday by
the Prime Ministers of Burma,
Ceylon, Indonesia and India. [See
Appendix I, annexure No. 30].

BUSINESS ADVISORY COM-
MITTEE

FORTY-SECOND REPORT

Sardar Hukam Singh (Kapurthala-
Bhatinda): Sir, I beg to present the
Forty-second Report of the Business
Advisory Committee.

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COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS

NOMINATION OF TWO MEMBERS

Mr. Speaker: I have to inform the
House that I have nominated
Sarvashri Jaipal Singh and
B. Ramachandra Reddi to be mem-
bers of the Committee on Private
Members' Bills and Resolutions Vice
Shri Bhawani Singh, died, and Dr.
Nataraj Pandey, resigned from Lok
Sabha.

*CORRECTION OF ANSWER TO
STARRED QUESTION NO. 1329PART C STATES (LAWS) AMEND-
MENT BILL—concl'd.

The Minister in the Ministry of
Home Affairs (Shri Datar): Sir, I
beg to move:

"That the Bill further to amend the
Part C States (Laws) Act, 1950, for
the purpose of extending certain Acts
to the State of Manipur, be taken
into consideration."

This is a very simple Bill. In 1950
an Act was passed known as the Part
C States (Laws) Act. It made a
number of Acts applicable to the
Part C States of Himachal Pradesh
and Vindhya Pradesh also to
Tripura and some to the
State of Manipur, except
certain Acts which had to be
examined. A question then arose as
to whether certain Acts, ten Acts,
should be extended to the State of
Manipur and it was then considered
that the position should be examined

*See Part I Debates, dated 15th November, 1956, col. 116.